

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 706 of 2019

IN THE MATTER OF:

Forech India Pvt. Ltd. Appellant

Vs

Tecpro Systems Ltd. & Ors. Respondents

Present:

For Appellant: Mr. Arvind Kumar Gupta and Ms. Heena George, Advocates.

For Respondents:

ORDER

12.07.2019 The Counsel for the Appellant submits that the 'Resolution Plan' discriminates amongst the 'Financial Creditors' and 'Operational Creditors'.

Let notice be issued both on merit and condonation of delay to the Respondents. Requisites along with process fee be filed by 15th July, 2019. If the Appellant provides email address of the Respondents, let notice be issued through email.

Post the case 'for admission' on **21st August, 2019**.

'Resolution Plan', if any, approved shall be subject to the decision of this Appeal.

[Justice S. J. Mukhopadhaya]
Chairperson

[Justice A.I.S. Cheema]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)